

**Telecom Regulatory Authority of India
(NSL Division)**

PUBLIC NOTICE

It has been brought to the notice of Telecom Regulatory Authority of India that some companies/agencies/individuals are asking people to deposit amounts of money in their personal/companies account as Government Tax under Telecom Act 1972 or for clearing of the advanced payment etc. in lieu of leasing the premises of individuals for installation of Mobile tower. After collecting the money these companies/agencies/individuals become unreachable. These companies are issuing fake 'No Objection Certification' permission for the Installation of Tower issued by Ministry of Communication and Information Technology.

The Public at large is hereby informed that TRAI is not directly or indirectly involved in levying any tax/fees on leasing the premises for installation of a mobile tower or for issuing any 'No Objection Certification' for the purpose.

A Mobile tower may be installed by either Telecom service provider or Infrastructure service provider (IP-I) as per their licensing/registration conditions. List of the Telecom service providers and IP-I service providers is available on Department of Telecommunications (DoT) website i.e. www.dot.gov.in.

Any person or entity found fraudulently involved in such activity using TRAI name/logo/recommendations or national emblem is liable to be prosecuted under applicable law. Anyone dealing with such companies/agencies/individuals will be doing so at his/her own risk and TRAI cannot be held responsible for any loss or damages suffered directly or indirectly.

Secretary, TRAI
New Delhi